

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, July 26, 2022/Sravana 4, 1944 (Saka)

No. 183

11.00 A.M.

1. *Reference by the Speaker

The Speaker, on behalf of the House, paid homage to the martyrs of Kargil War on the 23rd Anniversary of the Kargil Vijay Diwas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs of Kargil War.

11.02 A.M.

2. Starred Questions

Starred Question No. 121 and 122 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 11.45 A.M.)*

11.45 A.M.

Starred Question Nos. 123 and 124 were orally answered. Replies to Starred Question Nos. 125–140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1490 and 1492–1610 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

12.01 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2019-2020, together with Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Port Blair Municipal Council, Port Blair, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Union Territory of Ladakh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2022 (in English version) published in Notification No. S.O.20 dated 21.02.2022 and Hindi version dated 13th April, 2022 in Ladakh Gazette together with a corrigendum thereto (in English version only) published in Notification No. SG-LD-E-26042022-107 dated 25th April, 2022 under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section 5 of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-

- (i) S.O.1729(E) published in Gazette of India dated 8th April, 2022 adding the name of " Hafiz Talha Saeed" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 32.
- (ii) S.O.1735(E) published in Gazette of India dated 11th April, 2022 adding the name of " Mohiuddin Aurangzeb Alamgir @Maktab Ammer @Mujahid Bhai @Muhammad Bhai @M. Ammar @ Abu Ammar Madam @ Orangzaib Anzar @Maulana Ammar Madni @Maulana Ammar @Abu Ammar @Ammar Alvi" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 33.
- (iii) S.O.1768(E) published in Gazette of India dated 11th April, 2022 adding the name of " Ali Kashif Jan @Jan Ali Kashif" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 34.
- (iv) S.O.1820(E) published in Gazette of India dated 13th April, 2022 adding the name of " Mushtaq Ahmed Zargar @Latram" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 35.
- (v) S.O.1737(E) published in Gazette of India dated 18th April, 2022 adding the name of "Ashiq Ahmed Nengroo @Nengroo @Ashaq Hussain Nengroo @ Ashaq Moulvi" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 36.
- (vi) S.O.1857(E) published in Gazette of India dated 19th April, 2022 adding the name of "Sheikh Sajad @Sheikh Sajjad Gul @Sajjad Gul @Sajjad Ah Sheikh" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 37.

- (vii) S.O.1876(E) published in Gazette of India dated 19th April, 2022 adding the name of "Arjumand Gulzar Dar @ Hamza Burhan @Doctor" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 38.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2020-2021.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2020-2021.
 - (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-

- (i) Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2018-2019 and 2019-2020.
- (ii) Explanatory Memorandum on the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2018-2019 and 2019-2020.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2020-2021.
Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2020-

2021.

- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the years 2016-2017 to 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the years 2016-2017 to 2018-2019.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Fifteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-2023) on the subject "Role of autonomous bodies, Public Enterprises, educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes including AIIMS in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to implementation of reservation policy in the All India Institute of Medical Sciences (AIIMS)"

6. Reports of Joint Committee on Offices of Profit

Dr. Satyapal Singh presented the Fifth, Sixth and Seventh Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Reports of Committee on Papers Laid on the Table

Shri Ritesh Pandey presented the Eighty-second, Eighty-third, Eighty-fourth and Eighty-fifth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

8. Report of Standing Committee on Finance

Shri Jayant Sinha presented the Forty-sixth Report* (Hindi and English versions) of the Standing Committee on Finance on the subject "Strengthening Credit Flows to the MSME Sector".

* 46th Report was presented to Hon'ble Speaker (17th Lok Sabha) on 8th April, 2022 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the same was seen by the Hon'ble Chairman, Rajya Sabha on 13th April, 2022. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Statements of Standing Committee on Water Resources

Shri Guman Singh Damor laid on the Table, the following Further Action Taken Statements (Hindi and English versions) of the Standing Committee on Water Resources (2021-22):-

- (1) Further Action Taken Statement on Thirteenth Report on Action Taken on Observations / Recommendations contained in Tenth Report (17th Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti – Department of Water Resources, River Development & Ganga Rejuvenation.
- (2) Further Action Taken Statement on Fourteenth Report on Action Taken on Observations / Recommendations contained in Eleventh Report (17th Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.

***12.04 P.M.**

10. Statement by Minister

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-2023) pertaining to the Department of Land Resources, Ministry of Rural Development.

*(Due to interruptions, Lok Sabha adjourned at 12.06 P.M.
and re-assembled at 2.00 P.M.)*

*From 12.05 P.M. to 12.06 P.M., Member raised matter of urgent public importance.

2.00 P.M.**11. Matters Under Rule 377**

- (1) Shri Bhola Singh raised a matter regarding construction of ring road in Bulandshahr district Uttar Pradesh.
- (2) Shri Arun Kumar Sagar raised a matter regarding alleged irregularities in implementation of works under Jal Jeevan Mission in Sahjahanpur district, Uttar Pradesh.
- (3) Shri Vivek Narayan Shejwalkar raised a matter regarding discussion and dialogue with experts and affected stakeholders on policy reforms.
- (4) Smt. Rama Devi raised a matter regarding need to include Sheohar district in Bihar in Aspirational Districts Programme.
- (5) Shri Gopal Jee Thakur raised a matter regarding development of Government Kameshwar Singh Ayurvedic Hospital and Rajkiya Maharani Rameshwari Bharatiya Chikitsa Vigyan Sansthan in Darbhanga district by the Central Government.
- (6) Dr. Sujay Radhakrishna Vikhepatil raised a matter regarding four-laning of Ahmednagar-Karmala-Tembhurni Section of NH- 561A in Ahmednagar parliamentary constituency.
- (7) Shri Rahul Kaswan raised a matter regarding implementation of Jal Jeevan Mission in Rajasthan.
- (8) Shri Sunil Kumar Soni raised a matter regarding need to rescind Section 28 of the Prevention of Cruelty to Animals Act, 1960.
- (9) Shri Ramcharan Bohra raised a matter regarding operation of inter state domestic air services from Rajasthan.
- (10) Shri Lavu Sri Krishna Devarayalu raised a matter regarding implementation of the Eastern Dedicated Freight Corridor between Kharagpur and Vijayawada.

- (11) Shri Dhairyasheel Sambhajirao Mane raised a matter regarding need to permit observance of S. hirola Nag Panchami festival in Hatkana ngle parliamentary Constituency in Maharashtra.
- (12) Shri Sunil Kumar raised a matter regarding development of Someshwar Parbat, a place of religious attraction in Bihar on the lines of Mata Vaishno Devi.
- (13) Shri Mahesh Sahoo raised a matter regarding introduction of a train from Dhenkanal to Chennai.
- (14) Shri P. Ravindhranath raised a matter regarding setting of a district level coaching centre for competitive examinations across the country.
- (15) Shri Hanuman Beniwal raised a matter regarding alleged shoddy construction of roads under Bharatmala Project in Rajasthan.
- (16) Dr. Jai Siddeshwar Shivacharya Mahaswamiji raised a matter regarding relief and assistance to Pomegranate farmers distressed due to attack of shothole borer pest on pomegranate in Maharashtra.
- (17) Shri K. Navaskani raised a matter regarding implementation of scheme to remove Juliflora and allocation of funds for setting up of grove forest in Ramanathapuram district.

2.31 P.M.

12. Government Bill – Passed

The Family Courts (Amendment) Bill, 2022

Time Allotted: 4 Hrs.
Time Taken : 3 Hrs. 34 Mts.

The motion for consideration of the Bill was moved by Shri Kiren Rijju.

The following members took part in the debate:-

1. Smt. Sunita Duggal
2. Shri Kaushlendra Kumar
3. Shri Bhartruhari Mahtab
4. Dr. Sanjeev Kumar Singari

5. Shri Ritesh Pandey
6. Shri Jayadev Galla
7. Dr. Rajdeep Roy
8. Shri Hanuman Beniwal
9. Shri P. Ravindhranath
10. Shri Gopal Chinayya Shetty
11. Smt. Geetha Viswanath Vanga
12. Shri Syed Imtiaz Jaleel
13. Shri Rajiv Pratap Rudy
14. Kunwar Danish Ali
15. Dr. Nishikant Dubey
16. Dr. S.T. Hasan
17. Shri Shankar Lalwani
18. Smt. Navneet Ravi Rana
19. Shri Suresh Kumar Pujari
20. Shri Pratap Chandra Sarangi
21. Shri P.P. Chaudhary
22. Shri Anubhav Mohanty

Shri Kiren Rijju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Kiren Rijju.

The motion was adopted and the Bill was passed.

6.05 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 27th July, 2022.)

UTPAL KUMAR SINGH
Secretary General